

MA/644/87

in

OA/485/87

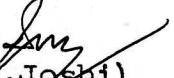
(5)

Comam : Hon'ble Mr. P.H. Trivedi : Vice Chairman  
Hon'ble Mr. P.M. Joshi : Judicial Member

5/1/1988

Mr. Akil Kureshi and Mr. B.R. Kyada learned advocate for the applicants and the respondents present. The case be fixed on 8th January, 1988 for further orders.

  
(P.H. Trivedi)  
Vice Chairman

  
(P.M. Joshi)  
Judicial Member

a.a.bhatt

CORAM : HON'BLE MR. P.H. TRIVEDI : VICE CHAIRMAN

8/1/1988

Heard Mr. Akhil Kureshi learned counsel for the applicant. Mr. N.S. Shevde for Mr. B.R. Kyada appeared for the respondent. Mr. Kyada has submitted a leave note. Mr. Kureshi states that after the impugned transfer order of the petitioner from Rajkot to Morbi which is their cause in this case, some persons who were similarly transferred and who had gone to Morbi are being sent back to Rajkot on the ground that the work at Morbi is completed and they are no longer required there and accordingly, the petitioners contend that they should be retained at Rajkot. This is a matter which ~~can~~ be decided after hearing the respondent. The learned counsel for the petitioner states that in the mean time the respondent are not allowing the petitioner to work either at Rajkot or at Morbi as the case is pending for disposal. There is no reason why the respondents cannot be asked to offer the petitioners work either at Rajkot or at Morbi as it is not stated that the services of the petitioners have been terminated. There is no reply to the miscellaneous application. Accordingly the respondent are directed, immediately to offer work to the petitioner either at Rajkot or at Morbi. This order should be ~~affected~~ immediately and the case be posted on January 15, 1988 when the respondent will be heard whether this relief should be continued.

Learned advocate Mr. N.S. Shevde for Mr. B.R. Kyada states that the prayer for interim relief should not be discussed today but, be adjourned to another week. The respondent has been given time to reply to the petition for the interim relief and has not done so nor has reported any specific circumstances or reason for which the relief cannot be given. *Relief given*  
*accordingly as noted.*

*P.H. Trivedi*  
( P.H. TRIVEDI )  
VICE CHAIRMAN.

MA/644/87

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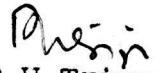
OA/485/87

Coram : Hon'ble Mr. P.H. Trivedi

Vice Chairman

15/1/1988

Mr. Akil Kureshi learned advocate for the applicant present. Mr. B.R. Kyada learned advocate for the respondent appears and states that the respondent will implement the order of offering work to the petitioners at Rajkot if there is no work at Morbi. The case be posted on 5/2/1988 for hearing.

  
(P.H. Trivedi)  
Vice Chairman

a.a.bhatt

MA/644/87

in

OA/465/87

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Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman

5/2/1988

Mr. Akil Kureshi and Mr. B.R. Kyada learned advocates for the applicand the respondent present. The case be fixed on 15th April, 1988 for a final hearing with OA/486/87.

*P.H.Trivedi*  
(P.H.Trivedi)  
Vice Chairman

a.a.bhatt